

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal No. 249 of 2012

Dated: 22nd March, 2013

Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. V.J. Talwar, Technical Member

Starwire (India) Vidyut Pvt. Ltd.

... Appellant(s)

Versus

Haryana Electricity Regulatory Commission & Anr.

....Respondent(s)

Counsel for the Appellant(s):

Mr. Anand K. Ganesan

Ms. Swapna Seshadri

Counsel for the Respondent(s) :

Ms. Shikha Ohri for R.2

ORDER

The learned counsel for the Appellant seeks permission of this Court to withdraw the Appeal with the liberty to approach the Commission raising some of the issues raised in this Appeal.

Accordingly, the permission is granted. The Appeal is dismissed as withdrawn giving liberty to the learned counsel for the Appellant to approach the State Commission at the appropriate stage.

(V.J. Talwar)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson

ts/rkt